

0/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 163/2004

R.A/C.P No.....

E.P/M.A No.....

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SECTION OFFICER (Judl.)

FORM NO. 4
(SEE RULE 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Org.App/ Misc.Petn/Cont.Petn/ Rev.Appl. 163/04

In O.A.

Name of the Applicant(S) M. Pukkayonthen

Name of the Respondent(S) W.O. I. 9013

Advocate for the Applicant Mrs. M. Pathak, Dr. Boruah, B. Pathak

Counsel for the Railway/ C.G.S.C.

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
The application is in P. 1. is filed/C. P. for 18/04/2002. Dated 26/7/2004 No. 206/1/2264 Dated 26/7/04 <i>Form 27/7/04 W.D. Registrar R.M.</i>	28.7.2004	<p>The application is against the order dated 12.3.2002 (Annexure - D) rejecting the claim of the applicant for compassionate appointment in the postal department. The Respondents published certain advertisements in the newspaper for recruitment of postal assistant in the office of the Chief Postmaster General, N.E. Circle, Shillong showing available vacancies.</p> <p>The O.A. is disposed of with the direction that the applicant shall file representation to the respondents narrating the grievances within two weeks from the date of receipt of this order. If such, representation is made by the applicant, the</p>

Steps not taken.

Contd/-

Contd/-
28.7.04: respondents are directed to give reasoned reply within six (6) weeks from the date of receipt of the representation.

ay 16/8
No order as to costs.

16.8.04

Copy of the order
has been sent to
the Office for
dealing the same
to the applicant by
Post.

mb

K. Venkatesan
Member (A)

SL

2, 6 JUL 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH. AT GUWAHATI

O.A. No. 163/2004

Smti Madhumita PurkayasthaApplicant

-versus-

Union of India & othersRespondents

SYNOPSIS OF THE CASE

Date	Particulars	Annexure	Page
	One Asit Ranjan Purkayastha was an employee under the Superintendent of Post offices, Dharmanagar, Tripura. He was a permanent staff.		
29.5.00	Asit Ranjan Purkayastha died in harness.	B	
1996	Madhumita Purkayastha, daughter of Sri Asit Ranjan Purkayastha passed the Higher Secondary Exams. So she is eligible for appointment in any Group D or C post under the respondents on compassionate ground.	A	
18.9.00	The applicant submitted applications for appointment on compassionate ground to the respondents as per the scheme of the respondents.	C	
12.3.02	The compassionate appointment of the applicant not considered showing non-availability of posts.	D	
5.4.04	Applicant makes further representation referring to a newspaper advertisement which shows that as many as 37 posts are vacant under the respondents No action has been taken in the matter by the respondents and hence this application.	E & F	

Filed by:

Bibhash Pathak
(Bibhash Pathak)
Advocate
Date: 26.7.2004

26 JUL 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI

O.A. No. 163 /2004

Smti Madhumita PurkayasthaApplicant

-versus-

Union of India & othersRespondents

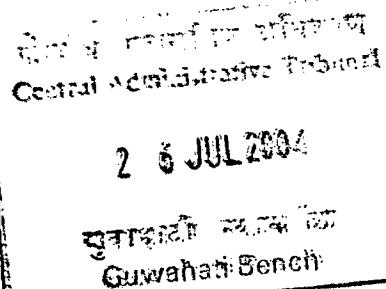
INDEX

Sl No.	Annexure	Particulars	Page
1	—	Application	1-9
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3	Annexure A	Death Certificate	11
4	Annexure B	Higher Secondary Certificate	12
5	Annexure C	Letter dated 18.9.2000	13
6	Annexure D	Letter dated 12.3.2003	14-15
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Filed by:

Bibhash Pathak
(Bibhash Pathak)
Advocate

Date: 26.7.2004



filed by the petitioner
by Monil Kumar Chakraborty
through P. Bhattacharya
Rishabh Kumar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

(An Application under Section 19 of the
Central Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. OF 2004

BETWEEN

Madhumita Purkayastha
Daughter of Late Asit Ranjan Purkayastha
PO - Chandrapur, Dharma Nagar
North Tripura
Pin- 799251

... Applicant

-versus-

1. Union of India
Represented by the Secretary,
Govt. of India, Ministry of
Communications, Department of Posts
Dak Bhawan, Sansad Marg, New Delhi-1.
2. The Chief Post Master General,
NE Postal Circle, Shillong -793003.
3. The Director of Postal Services
Tripura, Agartala.
4. The Superintendent of Post Offices,
Dharmanagar Division,
Dharmanagar - 799250.

... Respondents

DETAILS OF THE APPLICATION**1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:**

- (i) This application has not been made against any specific order but for appointment on compassionate ground in any Group 'C' or 'D' posts under the respondents as provided by the Scheme for Compassionate Appointment of the Govt. of India, Ministry of Personnel and Training, after the death of the father of the applicant who died in harness on 29.5.2000.
- (ii) The applicant has made application/representation on 15.9.2000, 10.3.2004, 5.4.2004 and 20.5.2004 seeking appointment on compassionate ground immediately after the death of her father and thereafter, but the respondents have not considered her case till now and no reply so far has been issued in that regard.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the subject matter of the application is within the period of limitation prescribed under the Section 21 of the Central Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

Madhumita Purkayastha

- 4.1 That the applicant is a citizen of India and a permanent resident of Village- Chandrapur, Dharmanagar, North Tripura, Tripura and as such she is eligible to all the rights and privileges guaranteed under the Constitution of India and all other laws/ schemes framed thereunder.
- 4.2 That the applicant has passed the Higher Secondary Examination (Arts) in 1996. Thereafter the applicant could not pursue further studies due to acute financial hardships in the family.

Photocopy of the Higher Secondary Marksheets is enclosed hereto as Annexure A.

- 4.3 That the father of the applicant, Late Sri Asit Ranjan Purkayastha was a permanent employee of the Postal Department and was serving as SPM, Churaibari under Dharma Nagar Sub-Division, North Tripura. The father of the applicant died in harness on 29.5.2000 and the death certificate was issued by the competent Government authorities. It is pertinent to mention here that the father of the applicant was seriously ill prior to his death and he applied for Medical Leave vide RL No. 1544 dated 8.5.2000 to go for treatment. However, the respondents showed no consideration to the genuineness and seriousness of his condition and leave was not granted to him. As a result the father of the applicant could not go for treatment and his illness aggravated and finally he succumbed to the illness and died on 29.5.2000.

Photocopy of the death certificate is enclosed hereto as Annexure B.

- 4.4 That after getting the death certificate of her Late father, the applicant immediately made an application to the Superintendent

Nandhini Purkayastha

of Post Offices, Dharmanagar on 15.9.2000 praying for appointment on compassionate ground. On receipt of the same, the Superintendent of Post Offices, Dharmanagar Division, Dharmanagar vide letter O. WLF/A. Purkayastha/2000 date 18.9.2000 forwarded copies of the prescribed forms for compassionate appointment to the applicant for submission after duly filling up the same to the SDIOPS, Dharmanagar. Accordingly the petitioner filled up the prescribed forms and submitted the same to the respondents.

Photocopy of the letter-dated 18.9.2000 is enclosed as Annexure C.

- 4.5 That thereafter the applicant kept in constant touch with the respondents and the respondents kept giving verbal assurance to the applicant. However, the respondents took no steps to appoint the applicant on compassionate ground nor did they give any reply to the applications. Then on 12.3.2002 the respondents issued a letter vide no. WLF/RNR/RLG/Corr dated 12.3.2002 thereby informing the petitioner that her case for compassionate appointment could not be recommended by the Circle Relaxation Committee because of non availability of vacancy.

Photocopy of the said letter dated 12.3.2002 is enclosed hereto as Annexure D.

- 4.6 That even thereafter, the respondents kept giving verbal assurance to the applicant that her case for compassionate appointment will be considered in due course. But no official communication was made by the respondents in this regard making the applicant to wait endlessly. Being in extreme penury and difficulty, and while the applicant was made to wait for the vacancies to occur for her appointment on compassionate ground, the applicant was surprised to see an advertisement published in the newspaper asking for applications for appointment in the

Nashumita Purkayastha

departments of the respondents. At that stage, the applicant immediately made a representation on 5.4.2004 to the respondent referring to the said Newspaper Advertisement of the Department of Posts, Office of the Chief Post Master General, NE Circle, Shillong published in a local daily "Dainik Sambad" on 15th December 2003 wherein it was shown that there exist as many as 37 posts under the respondents. It was also indicated in the said advertisement of recruitment that there exist 3 unfilled vacancies in Dharmanagar in unreserved category since 2001. The applicant therefore prayed that her case may be considered against the existing vacancies. However the respondents have not taken any step in the matter so far. The applicant therefore, respectfully submits that the communication made by the respondents vide letter dated 12.3.2003 is false and misleading and nothing but the same has been issued to deprive the applicant from her legitimate claim.

Copy of the representation along with the newspaper advertisement for recruitment showing the existing posts is annexed hereto as Annexure E and F respectively.

- 4.7 That the applicant being the elder daughter and the only person in the family with qualifications for employment is under the responsibility to look after all the affairs of the family and after the death of her father the family is facing great financial hardship. Under the circumstances, it is therefore, highly essential for the applicant to get a job so that she may protect herself and her family from starvation and penury. The applicant is willing to accept any kind of job under the respondents so that she may survive as a human being in the present critical society. The applicant is willing to service in any post/ engagement as EDA (Gramis Dak Sevak) etc, casual labour or Stamp Vendor etc till such time she is regularly appointed against the regular vacancy on compassionate ground.

Madhumita Turkayathé

- 4.8 That on personal contact, the respondents assured the applicant verbally that her case is being considered. But surprisingly, the respondents have taken no steps for the appointment of the applicant. Therefore, the applicant has the reasons to believe that unless legal steps are initiated against the respondents, her case would not be considered at all; and hence, this application.
- 4.9 That the applicant took steps from her side for appointment on compassionate ground immediately after the death of her father. There has been no delay or laches on her part in making the application for compassionate appointment. But it is the respondents who have delayed the matter despite their being vacancies under the disposal of the respondents. Therefore, the action of the respondents is illegal, arbitrary and the inaction on the part of the respondents amounts to violation of the provisions of the principles of natural justice and administrative fairplay and also the provisions of Article 14,16 and 21 of the Constitution of India.
- 4.10 That there are sufficient vacancies in the establishment of the respondents as the same is understood from the advertisements published in the Newspapers and as indicated in Annexure F. The applicant is ready to work anywhere within the N.E. Circle.
- 4.11 That the applicant demanded justice from the respondents which has been denied to her.
- 4.12 That this application has been made bonafide and for the ends of justice.

Nadumila Parayasha

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- 5.1 For that the action of the respondents in not considering the appointment of the applicant on compassionate ground is highly illegal and arbitrary and the inaction for not letting the applicant know as to why his appointment has been delayed is violative of the provisions of natural justice.
- 5.2 For that the apparent inaction of the respondents in dealing with the matter is discriminatory and a negligent act which cannot sustain in law.
- 5.3 For that in any view of the facts and circumstances of the case, the applicant is entitled to be appointed on compassionate ground under the scheme.
- 5.4 For that the non-consideration of the case of the applicant has amounted to violation of the provisions of Article 14,16,21 of the Constitution of India and also the Rules of natural justice and administrative fairplay including the legitimate expectation.
- 5.5 For that the respondents have violated the terms and conditions of their own circulars and guidelines conferring legal rights on the applicant for appointment on compassionate grounds for which they are duty bound to act upon.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that she has exhausted all the remedies available to her and there is no alternative and efficacious remedy available to him.

Nadumita Purwoyastha

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that she has not previously filed any application, writ petition or suit regarding the grievances in respect of which this application is made, before any court or any other Bench of the Tribunal or any other authority nor any such application or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances of the case, the applicant most respectfully prays in this Hon'ble Court that the application be admitted, records of the case be called for and notices be issued to the respondents directing them so show cause as to why the relief sought for should not be granted to the applicant as prayed for and after hearing the parties and perusing the records including the causes, if any shown be the respondents, Your Lordships would also be pleased to direct the respondents :

- 8.1 To consider the case of the applicant for appointment on compassionate ground in any Group C and D post under the respondents against the vacancies that occurred as per advertisement published on 12.3.2003 and/or to appoint the applicant against the supernumerary post if the said vacancies are already filled illegally without considering the case of the applicant;
- 8.2 To pay the cost of the application;
- 8.3 Or may pass order for any other relief to which the applicant is found entitled to under the facts and circumstances of the case.

Mashumi B. Purayastha

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application, the applicant prays for grant of an interim order to direct the respondents to allow the applicant to work in any casual or ED basis against any vacant post or job in the establishment of the respondents.

10. The application is filed through Advocate.**11. PARTICULAR OF I.P.O.:**

I.P.O. NO.	:	20G TJ 2264
Date of Issue	:	26.7.2004
Issued from	:	GPO, Guwahati
Payable at	:	Guwahati

12. LIST OF ENCLOSURES:

As stated in the INDEX.

Verification ...

Madhumi Purnayashree

VERIFICATION

I, Smti Madhumita Purkaystha, daughter of Late Asit Ranjan Purkaystha, aged about 26 years, permanent resident of village Dharmapur, District- North Tripura, Tripura, do hereby solemnly affirm and state that the statements made in the application in para 1,2,3,4, 4.7 to 4.12, 7 to 12 are true to my knowledge and belief, those made in para 4.2, 4.3, 4.4, 4.5 & 4.6 being matter of records, are true to my information derived therefrom and the rest are my humble submission and legal advice. I have not suppressed any material fact of the case.

And I sign this verification on this 26th day of July, 2004 at Guwahati.

Madhumita Purkaystha
Deponent

003486/96



GENERAL STREAM COURSES

TRIPURA BOARD OF SECONDARY EDUCATION
MARK-SHEET

HIGHER SECONDARY (+2 Stage) EXAMINATION 1996

The following is the Statement of Marks obtained by

MADHUMITA PURKAYASTHA

S/D of ASIT RANJAN PURKAYASTHA

Roll

NORTH F

No. 15755

of

CHANDRAPUR GOVT. H.S. SCHOOL

at the

Higher Secondary (+2 stage) Examination, 1996

Subjects	LANGUAGES		COMPULSORY ELECTIVE SUBJECTS						OPTIONAL ELECTIVE SUBJECT	GRAND TOTAL	DIVISION	
	Gr. A	Gr. B	POL. SC.		HIST		PHIL		ECON			
Full Marks	200	200	Th	Pr	Th	Pr	Th	Pr	Th	Pr	1000	600
Pass Marks	60	60	60		60		60		60		300	450
Marks obtained	76	60	73		81		137		49		427	300

Remarks

Specified Activity

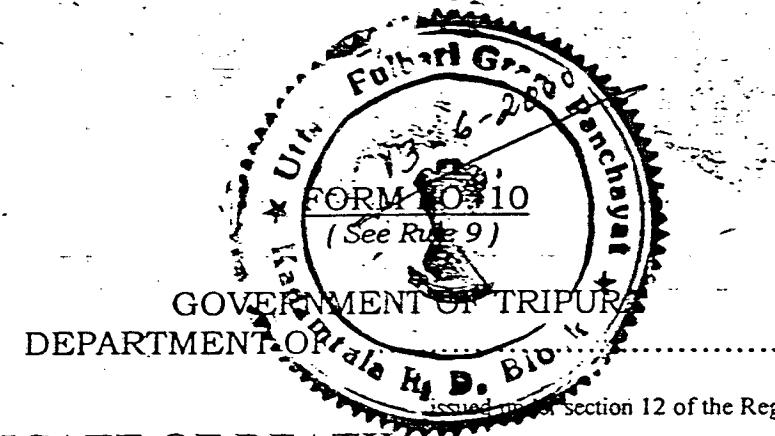
SOCIAL SERVICE

(See overleaf)

100% of four TWO SEVEN
 M. B. R. D. PURKAYASTHA
 V.A.S. (V.S. Grade VI)
 A. I. Centre, Chandrapur,
 North Tripura.

Attested
 Dip. Bhowmik
 Advisor

M. D. Spl. Form No. 115



issued under section 12 of the Registration of

issued under section 17 Births and Deaths Act, 1969

CERTIFICATE OF DEATH*

This is to certify that the following information has been taken from the original record of death which is in the register for ~~Huz. Fulbari~~ of Tehsil. Churai bari of
(local area)

District. N. T. P. U. N. of State. T. P. I. P. H. R. S.

Name. A. Shri Ramjan Purkayastha Nationality. Indian

Sex. Male Permanent address. U. T. H. a. 7. Fulbari G. P.

Date of Death. 29-5-2000 Registration No. 4

Place of Death. U. T. H. a. 7. Fulbari G. P. Date of Registration. 13-6-2000

Name of Father/Mother/Husband. Anand Chetan Registration No. 4
Purkayastha

Goog Gopal Das.
Signature of issuing authority.
Register of Births & Deaths
Seal

Uttar Fulbari G. P.

Date. 13-6-2000

*Note: In the case of death, no disclosure shall be made of particular regarding the cause of death as entered in the Register.

Form No. 115, 2000, I.C. No. 7209

Additional District Registrar

BIRTH & DEATHS

Kadam ala R. D. Block

North Tripura

See proviso to Sub-section 17(I)

Alleged
D. I. P. Name
Address

X

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIAप्रेषक
FromSupdt. of Post Offices,
Dharmanagar, Division
Dharmanagar, 799250

क्रम. संख्या

No 218/1A. Dharmanagar/2000

गोवा/गो

To
Miss Madhurima Dukkayastha
C/o Manju Dukkayastha
V.I.I.D.P.O - Chandrapur - 799251

दिनांक

Dated at Dharmanagar the 18/9/2000

विषय
SubjectAppointment under
relaxation of normal
rules — Case of Miss
Madhurima Dukkayastha
21/0 date Asstt. P.R. Dukkayastha
Ex-SM, Churaibari S.O

Ref:- your application dtd 15/9/2000

6 (Six) copies of synopsis Part I, Part II
and Part III are sent herewith for submission
of the same through SDOOS, Dharmanagar
after duly filled in including all
necessary documents as early as possible.Supdt. of Post Offices,
Dharmanagar, Division
Dharmanagar, 799250Copy to:- The SDOOS, Dharmanagar Sub
Division for information and
ref.Attested
Dilip Prabhakar
Administrator3)
Supdt. of Post Offices,
Dharmanagar, Division
Dharmanagar, 799250

Office Of The Superintendent Of Post Offices, Dharmanagar Division,
Dharmanagar : : : : : 799 250.

NO:-WLF/RNR/ILG/Corr.,

Dated at Dharmanagar the 12.03.02.

Subject :- Request for appointment on
compassionate ground relaxation
of Normal rules.

I have been directed, vide C.Os letter no. Staff/175-111/2001/Sol dated 28.02.2002 to intimate you that the compassionate appointment cases of the following applicants under this Division were put up before the DFC(Circle relaxation Committee) for the purpose, on 29.11.2001 at Shillong for consideration, but regret to inform that the cases could not be recommended by the Committee due to reason indicated against each. The competent authority accepts the opinion of the committee duly considering the fact of each case.

SL.NO.	Name of the candidate	Post applied for	Reason for non recommendation
1.	Smt. Madhumita Purkayastha, D/O. Late A.R. Purkayastha, EX-SI M. Churaibari	PA.	Non availability of requisite vacancy.
(2)	Shri Ganendra Sekhar Das, S/O. Late G.K. Das, EX-SI M. Panisagar S.O.	PA.	- DO -
(3)	Santanu Goswami S/O. Late Sachinanda Goswami, EX-Group 'D' Dharmanagar H.O.	Postman	Non availability of requisite vacancy.
(4)	Shri Swapan Mitra Das S/O. Late B.K. Das, EX-SI M. Dhuma Cherra ED. DO.	EDA	The applicant is having his own family and maintaining them since long. He, therefore, cannot be treated as dependent on deceased ED employee. Hence, it was not recommended by the committee.

Contd... (2)...

*Attested
DILIP
Advani*

... (2) ...

SL.NO.	Name of the candidate	Post applied for	Reason for non recommendation
1.	2.	3.	4.
(5)	Miss Bina Rani Roang D/O.Late Bhaktiram Roang EX-BI.M.Garchirampara ED. BO.	EDA	As the wife of the deceased official is a Govts employee the family is not in indigent condition. The applicant does not possess requisite qualification also. Hence, the case was not recommended by the circle relaxation appointment Committee.

10/10/2
Supdt. of Post Offices,
Dharmanagar Division,
Dharmanagar 799 250

Copy to :-

Resd (1)
X/13

- 1) Smiti Medhumita Turkeyastha, D/O.Late Asit Kanjan Turkeyastha, EX-SI.M.Churailbari PO.Churailbari for information.
- 2) Shri Chandra Sekhar Das, S/O.Late Gouranga Kumar Das, EX-SI.M.Tanisagar, P.O. Dharmanagar, Nayapara for information.
- 3) Shri Santanu Goswami, S/O.Late Sachinandan Goswami, EX-Group 'D' Dharmanagar P.O., P.O.Dharmanagar for information.
- 4) Shri Swapan Mitra Das, S/O.Late B.K. Das, EX-BI.M. Dhuma Cherra ED. BO., Via.Menughat S.O. for information.
- 5) Miss Bina Rani Roang, D/O.Late Bhaktiram Roang, EX-BI.M. Garchirampara ED. BO., Via. Basila Lazer S.O. for information.
- 6-11) Respective files of the concerned applicants.

12/10/2
Supdt. of Post Offices,
Dharmanagar : Division,
Dharmanagar : 799 250.

Arjun

To
The Chief Postmaster General
N.E. Circle
Shillong - 793 001.

Sub : Appointment under Compassionate Ground Relaxation of Normal rules.

Respected Sir,

I beg to refer the following matters for your kind perusal and for sympathetic consideration,

1. That, my father Ashit Ranjan Purkayastha during service as Sub-Postmaster of Churaibari Sub-Post Office within Dharmanagar Sub-Division, North Tripura District under Supdt. of Post Office, Dharmanagar, North Tripura of N.E. Circle, died on 29-05-2000 A/C. in the office premise of Churaibari Post Office.
2. That my father who died on 29-05-2000 A/D. left behind the following family members.
 - i) Smti. Manju Purkayastha (Wife, aged 49 years).
 - ii) Smti. Madhumita Purkayastha (daughter, aged 26 years).
 - iii) Smti. Manidipa Purkayastha (daughter, aged 22 years).
 - iv) Sri Arindam Purkayastha (Son, aged 8 years).
3. That, I Smti. Madhumita Purkayastha being educated passed (10+2 stage) examination but could not prosecute further studies due to financial hardship. There is/are none to provide our family with any financial aid after the death of my father. In the hard days, we are remaining helped only on the poor amount of family pension.
4. That, I submitted an application dated, 15-09-2000 addressed to the Supdt. of Post offices, Dharmanagar for providing me in the service under Postal Department on the compassionate Ground and said petition processed and ultimately Supdt. of Post Offices vide his letter dt. 12-03-2002 (Xerox copy enclosed) showing my name in the first of list and informed me that my case could not be recommended by the committee to non availability of requisite vacancy against the post of "Postal Assistant".
5. That, I made so many correspondances with prayer for consideration for providing me with service on Compassionate ground. Some xerox copy of the correspondences dated, 23-12-2003, 31-12-2003 and 10-03-2004 are sent herewith.
6. That, for the purpose of review and reconsideration I beg to place the office Memorandum No. 14014/19/2002 Estt.(D), Govt. of India, Ministry of Personal Public Grievances and pensions etc. dated, New Delhi, the 5th May, 2003 (xerox copy enclosed).
7. That, with reference to letter dated, 12-03-2002 of Supdt. of Post Office, Dhamanagar, I beg to place the xerox copy of the paper cutting of newspaper namely "Dainik Sambad" dt. 15th December, 2003 published from Agartala where in it was notified from your office inviting application to till up the post of P.A. (Postal Assistant) and other post where in against Dharmanagar total numbers of six post of P.A. was notified to be filled showing 3 (three) numbers post of P.A. as unfilled vacancies of 2001 all in U.R. category. But unfortunately vide letter dt. 12-03-2002, I was informed that my case could not be recommended for non-availability of requisite vacancy. When vacancies were available it is known to me how and why my case could not be recommended. There might have been some mistake in the accounts of the department as regards vacant posts and notice of some authority might have been escaped during consideration of my case for the purpose of recommendation and which created deprivation.
8. That, during hard days of 'Price Rice' I along with my family members are at stake.
9. That, I hope and believe your honour would be pleased enough to consider above stated facts and situation for review of the matter sympathetically.

In the above circumstances I beg to knock your kind heart and pass necessary order for appointing me in the post of P.A. or in any other post suited to my educational qualification under your kind control and disposal and save me and my family members from utter ruination.

And for the act of kindness, I shall remain ever grateful.

Dated,
The _____ /2004.

Yours faithfully,

D/O. Late Ashit Ranjan Purkayastha,
P.O. Chandrapur, Dharmanagar,
Dist. North Tripura.

*Attested
Di Li P.S.M.
Advocate*

DEPARTMENT OF POSTS: INDIA
OFFICE OF THE CHIEF POSTMASTER GENERAL
Applications

Applications are invited for the following Posts against the vacancies for the year 2002 in the following Divisions/Units:

There are 4 (four) categories of recruitment.

a) Postal Assistants for Postal Division.
b) Postal Assistants for Circle, Sector.

- a) Postal Assistants for Postal Division.
 - b) Postal Assistants for Circle Office.
 - c) Postal Assistants for SBCO.
 - d) MMS Drivers for Postal Divisions.

दैनिक संवाद, आगरातला, सोमवार, १५ डिसेंबर, २००३ ई० (

1. FOR POSTAL ASSTS. (Post Offices)

S.I.No. Name of Division						SC	ST	UR	OBC	Total	Application to be addressed to.
1.	Agartala		*2	*3		*4			-	9	Director of Postal Services, Agartala
2.	Arunachal Pradesh			2		2			-	4	Director of Postal Services, Itanagar
3.	Dharmanagar		1	-		*5			-	6	Superintendent of Post offices, Dharmanagar
4.	Manipur		-	-		*3			4	7	Director of Postal Services, Imphal
5.	Meghalaya		-	-	1	*3			-	4	Sr. Superintendent of Post Offices, Shillong
6.	Mizoram		-	-	1	1		1	-	3	Director of Postal Services, Aizawl
7.	Nagaland		-	-	2	2		-	-	4	Director of Postal Services, Kohima
1.	Agartala	1	(one)	-	Ex-servicemen, *2	vacancies of 2001	UR-2, SC-1, ST-2)	Total - 37			
2.	Manipur	1	(one)	-	Ex-servicemen, *1	vacancies of 2001	UR-2, SC-1, ST-2)				
3.	Meghalaya	1	(one)	-	Ex-servicemen, *1	vacancies of 2001	UR-2, SC-1, ST-2)				

1. Agartala - 1 (one) - Ex-servicemen, * 5 unfilled vacancies of 2001 (UR-2, SC-1, ST-2) Total : 37
 2. Manipur - 1 (one) - Ex-servicemen, *1 unfilled vacancy of 2001 in UR category
 3. Meghalaya - 1 (one) - Ex-servicemen and 1 (one) - Physically handicapped, *1 unfilled vacancy of 2001 in UR category
 4. Dharmanagar - *3 unfilled vacancies of 2001 all in UR category
 2. FOR POSTAL ASSISTANT

**FOR POSTAL ASSISTANTS (Circle Office
FOR MMS Drivers**

- Pay - Rs. 3050-4590
Age - Between 21 and 28 years.
(Relaxable for Government Serv.

(Relaxable for Government Servants up to 35 years in accordance with the instructions or orders issued by

Attested
Dilip Kumar
Advocate